

THE MINISTER OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI BUTA SINGH) :

(a) The All India Coordinated Research Project on Poultry Breeding is a research project and not a commercial proposition. In such projects there are no considerations of immediate profits or losses. The effectiveness of the research project is to be judged by the results produced on basic or applied aspects which would provide knowledge/technology which in turn will form the basis for large scale development programme. The project will also provide superior germplasm. In this project both the breeding strategies for improving poultry production for egg and broiler as well a number of superior strain crosses have been evolved.

(d) The information is being collected and will be placed on the table of the Lok Sabha later.

Land Acquired by DDA in Village Garonda

4642. SHRI V. SREENIVASA PRASAD : Will the Minister of WORKS AND HOUSING be pleased to refer to the reply given to the Unstarred Question No. 10116 on 7 May 1984 regarding the land acquired by DDA in village Garonda Neemka Bangar now known as Pratap Nagar and state :

(a) whether DDA has now acquired land within Khasra No. 402 to 407 and 385 to 395 in the area and has not paid any compensation to the owners/occupiers of the same;

(b) whether certain land owners in the area were given lands in lieu of their land in the area at Nand Nagari; and

(c) if so, the details thereof and action proposed to be taken to offer suitable compensation to the holders of land at the marked premises as in part 'a' above ?

THE MINISTER OF WORKS AND HOUSING (SHRI ABDUL GHAFOOR) :

(a) Land covered by Khasra Nos. 385 to 395 and Khasra No. 402 to 407 of village Garonda Neemka Bangar has been acquired by Delhi Administration. Compensation in respect of Khasra No. 389/2 (measuring 2 biswas), Khasra No. 395 min. (measuring 6 biswas) and Khasra No. 406 (measuring 5

bigha and 17 biswas) has been paid. Part payment of Compensation in respect of Khasra No. 390 to 392 has also been made. The compensation in respect of the remaining Khasras has been sent to the court of Additional District Judge on account of dispute, in accordance with the provisions of the Land Acquisition Act, 1984.

(b) Delhi Administration have reported that no case has been recommended by them to DDA for allotment of alternative plot in lieu of the land mentioned in part (a) of the question.

(c) Does not arise in view of (a) and (b) above.

Agreement between India and Gulf Countries for Recruitment of Indian Labour

4643. SHRI BHOLA NATH SEN : Will the Minister of LABOUR be pleased to state :

(a) whether Government have agreement and/or are contemplating to have agreements with the Government(s) of the Gulf Countries for organising the recruitment of Indian labour in the Gulf countries;

(b) if so, the details thereof; and

(c) the number of Indians who are likely to get employment opportunities in the Gulf countries during the current year ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI T. ANJIAH) : (a) Yes, Sir.

(b) A manpower agreement was signed with the State of Qatar on 11th April, 1985. Government have also approached other Gulf countries for concluding similar agreements.

(c) It is estimated that 2,00,000 Indian workers would get employment opportunities in the Gulf countries during the current year.

Distribution of Surplus Land to Landless Peasants

4644. SHRI CHINTAMANI JENA : Will the Minister of AGRICULTURE AND RURAL DEVELOPMENT be pleased to state :

(a) the target fixed for distributing ceiling-surplus land to the landless peasants during 1984-85;

(b) the actual land distributed and the number of families belonging to Scheduled Castes and Scheduled Tribes benefited; and

(c) what other help is being provided to such persons under the scheme ?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT (SHRI CHANDULAL CHANDRAKAR) : (a) The target fixed for distributing the ceiling surplus land to landless peasants during 1984-85 is 1,98,770 acres.

(b) The actual land distributed during 1984-85 is 1,58,230 acres as reported by the States. According to the information available with the Government of India for varying periods and compiled on 28-2-85, a total of 12.05 lakh beneficiaries belonging to Scheduled Castes and 4.99 lakh beneficiaries belonging to Scheduled Tribes were allotted ceiling surplus land and they constitute 53% of the total number of beneficiaries.

(c) Under a Centrally Sponsored Plan Scheme the assignees of ceiling surplus land are being provided financial assistance @ Rs. 2500/- per hectare as a grant for taking to profitable cultivation of the assigned land. The grant is to be utilised for simple land development, purchase of inputs and immediate consumption needs. The assignees of ceiling surplus land are also given priority for assistance under IRDP, NREP, RLEGP and other rural development programmes. The total assistance (excluding credit) that an allottee will be entitled to under various schemes should not exceed Rs. 8000/- per allottee.

Article "Censorship Dual Standards"

4645. SHRI KAMLA PRASAD SINGH : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether attention of Government has been drawn to the article "Censorship

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| (1) Teri Bahon Mein | : | 'A' certificate with 5 cuts. |
| (2) Haste Khelte | : | 'U' certificate with 4 cuts. |
| (2) Apradhi Kaun | : | 'A' certificate without cuts. |
| (4) Naya Kadam | : | 'U' certificate with 4 cuts. |

Dual standards' appearing in the *India Today* dated 15 April, 1985 (pages 152-155) highlighting charges against the Chairman, Censor Board of giving U Certificates to films depicting violence, sex, nudity, rape and causing long delays in clearing the film etc.

(b) if so, steps proposed to be taken to ensure strict compliance of the censor rules; the number of films denied U certificates with reasons therefor;

(c) whether the films whose snaps appeared in the Magazine have been given U certificates; and

(d) if so, reasons thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI V.N. GADGIL) : (a) and (b) Government have seen the article. However, the charges made therein are not correct.

All films intended for public exhibition in India are examined by the Central Board of Film Certification in accordance with the provisions of the Cinematograph Act 1952 and the guidelines issued thereunder. The Board functions through a system of committees. As such it is not Chairman alone who decides about grant of certificate, category of certificate or cuts to be imposed.

The regional officers, members of the advisory panels and the members of the Board were directed from time to time to ensure effective implementation of the guidelines issued by Government.

During 1984, 368 Indian feature films were granted certificates other than 'U' certificate as these films contained scenes which were not considered fit for non-adults or it was considered necessary that warning should be given to the parents to decide whether the film could be seen by children below the age of 12 or not.

(c) and (d) The films whose snaps have appeared in the Magazine were given certificates as follows :—